

- (i) To ensure deployment of properly trained drivers, only persons with a minimum of three years experience of driving of heavy vehicles are recruited.
- (ii) Before the drivers are given line duty they are given training in the Training School and have to pass tests in safe driving and route acquaintance.
- (iii) Special squads have been deputed to check both the driving habits of drivers on line and control overspeeding. Drivers with faulty driving habits are sent to the Training School for refresher courses.
- (iv) Every effort is being made to improve the maintenance of vehicles.
- (v) Apart from conducting refresher courses, the drivers are regularly acquainted with the traffic rules and other road safety measures through films, slides and other audio visual methods with the help of police authorities.
- (vi) Initiation of strict disciplinary action against drivers found responsible for negligent driving leading to accidents.

**CGHS Benefits to State Government Pensioners as Dependent of Central Employees in Capital**

1994. SHRI DIGAMBER SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 4985 on 22 December, 1983 regarding issue of false certificates by Government servants to get CGHS benefits for dependent and state :

(a) whether in case of State Government pensioners whose income is above Rs. 350/- per month and who are at present getting Central Government Health Scheme benefits as 'dependents' of Central Government employees in capital, no check is being exercised either by Central Government Health Scheme card issuing office or by his Ministry;

(b) whether as at present there is no effective check to prevent the Central Government Health Scheme beneficiaries in making/furnishing such wrong statement to get such facilities for their parents, who are not actually 'dependent' for the purpose of Central Government Health Scheme benefits; and

(c) if so, whether while issuing the next series of Central Government Health Scheme card, he will devise some fool-proof method of checking such abuse ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) to (c) State Government pensioners are not eligible to get CGHS benefits. The CGHS benefits are available only to Central Government pensioners. It is a fact that the declaration given by the CGHS beneficiary about the income of his parents is taken as the basis for determining as to whether they would be covered under the category of "dependents" or not. However, the issuing authority is also required to certify that all the particulars including declarations furnished by the beneficiary have been duly scrutinised before the issue of the Index/Identity card. CGHS rules provide for punishment if CGHS facilities are misutilised. Similarly furnishing a false declaration by a cardholder could also have several adverse repercussions for him. This is considered to be adequate.

वर्ष 1977-78 से 1983-84 तक की अवधि में हुई रेल दुर्घटनाएं

1995. श्री सत्य नारायण जदिया : क्या रेल मंत्री यह बताने की कृपा करेंगे कि वर्ष 1977-78 से 1983-84 तक की अवधि के दौरान प्रतिवर्ष रेल दुर्घटनाओं में कितने लोग मारे गए तथा कितने लोगों को मुआवजा दिया गया और जोनवार कितनी धनराशि दी गई ?